

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 87750 OF 2013

[Arising out of Order-in-Appeal No. PIII/RP/101/2013 dated 4th April 2013
passed by the Commissioner of Central Excise (Appeals), Pune – III.]

Shogini Technoarts Pvt. Ltd.

755,756 Khed – Shiapur, Tal: Haveli
Dist: Pune

... Appellant

versus

Commissioner of Central Excise

Pune – III
41/A ICE House, Sassoon Road, Pune – 411 001

...Respondent

APPEARANCE:

Shri M P S Joshi, Advocate for the appellant

Shri P K Acharya, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 85904 /2023

DATE OF HEARING:	12/05/2023
DATE OF DECISION:	12/05/2023

PER: CORAM

On behalf of appellant it is submitted that the appellant had
sought coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*